

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1518**

TO BE ANSWERED ON THE 25TH JULY, 2017/ SHRAVANA 3, 1939 (SAKA)

COMPENSATION TO ACID ATTACK VICTIMS

1518. DR. VIRENDRA KUMAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government provides compensation to victims of acid attack including women and girls;

(b) if so, the details thereof; and

(c) the amount of compensation paid/likely to be paid to each victim ?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (c): As per Section 357A of Cr.P.C., every State Government in Co-ordination with the Central Government shall prepare a victim compensation scheme for providing funds for the purpose of compensation to the victim or his dependents who have suffered loss or injury as a result of the crime and who require rehabilitation. All the State/Union Territories have notified victim compensation scheme in their respective State/UT. Under the Central Victim Compensation Fund (CVCF) scheme, financial assistance of Rs. 200 Crores as one time grant has been released to all the States/UTs in 2016-17 to support their respective State Victim Compensation Scheme. A minimum compensation of Rs 3.00 lakh has been prescribed for the victim of acid attack under this scheme. Ministry of

Health and Family Welfare has also issued necessary instruction to all the States/UTs for providing free treatment to the acid attack victim including medicines, food, bedding and reconstructive surgeries. Further, under Prime Minister's National Relief Fund, (PMNRF) Rs one lakh in addition to the compensation under State Victim Compensation Scheme is also being provided by Prime Minister Office to the acid attack victim since 8-10-2016.
